

RATIFIED

Minutes of Meeting No.11/14 held on 20.08.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 11/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 20.08.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

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1	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder for providing information required from firm in the personal hearing.				

2	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:01.10.2013
Decision : The Committee noted that copy of application has not been received in NC and decided to request RA/firm to immediately forward copy of application for consideration of the case.				

3	Case No.:4/4/80-ALC2/2013	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00051/AM14/	RLA File :25/24/040/00007/AM11/	Lic.No/Date:2510003024 22.10.2010	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(20)2013-ME dated 19.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

4	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.				

5	Case No.: 6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:01.10.2013
Decision : The Committee noted that DIT has issued a reminder on 9.7.2013 seeking certain information required for examination of the case. The Committee decided to remind the for expediting their reply.				

6	Case No.: 16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

7	Case No.: 43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013. The Committee decided to remind firm by email for expediting their reply.				

8	Case No.: 4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:01.10.2013
Decision : The Committee noted that this case was referred to EPCG Division for clarification on firm's eligibility for advance authorization against subject authorization and reply from EPCG Division is awaited.				

9	Case No.: 24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

10	Case No.: 14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:01.10.2013
Decision : The Committee noted that this case was referred to EPCG Division for clarification on firm's eligibility for advance authorization against subject authorization and reply from EPCG Division is awaited.				

	Case No.: 22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2013	Status: Deferred
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11			20.08.2013	
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

12	Case No.:6/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00453/AM13/	RLA File :03/94/040/00582/AM13/	Lic.No/Date:0310713179 18.10.2012	
Decision : Based on DIPP written comments dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of export products at Sl. No. 1 to 5 may be specified as 12884 Kgs. , 13094 Kgs., 20343 Kgs., 19580 Kgs. & 12884 Kgs respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 3922 Nos. (9605 Kgs. after taking 1/3rd recovery from scrap). 3. Quantity of import item at Sl. No. 2 may be allowed as 3986 Nos. (16899 Kgs. inclusive of wastage of 29 % after taking 1/3rd recovery). 4. Quantity of import item at Sl. No. 3 may be allowed as 15482 Nos. (21448 Kgs. inclusive of wastage of 5.4 % after taking 1/3rd recovery). 5. Quantity of import item at Sl. No. 4 may be allowed as 8687 Nos. (20860 Kgs. inclusive of wastage of 6.5 % after taking 1/3rd recovery). 6. Quantity of import item at Sl. No. 5 may be allowed as 3922 Nos. (16629 Kgs. inclusive of wastage of 29 % after taking 1/3rd recovery). RLA may take necessary action accordingly.				

13	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:01.10.2013
Decision : The Committee noted that DIT has issued a reminder on 9.7.2013 seeking certain information required for examination of the case. The Committee decided to remind the for expediting their reply.				

14	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	Defer Date:01.10.2013
Decision : The Committee noted that earlier reply of firm is not complete. The Committee decided to ask the firm to provide information in respect of Sr.3,4,11,11A of Standard Deficiency Format.				

15	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:01.10.2013
Decision : The Committee noted that firm vide letter dated 26.3.2013 informed that they are applying for amendment of import list. The Committee noted that it is nearly five months and no further reply has been received from firm. Therefore, the Committee decided to ask the firm / RA to let the Committee know whether firm has filed application for amendment of				

authorization and in case RA has amended the authorization, then a copy of the amendment sheet may be forwarded to the Committee immediately for examination of the case.

16	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:01.10.2013
	Decision : The Committee noted that firm vide letter dated 26.3.2013 informed that they are applying for amendment of import list. The Committee noted that it is nearly five months and no further reply has been received from firm. Therefore, the Committee decided to ask the firm / RA to let the Committee know whether firm has filed application for amendment of authorization and in case RA has amended the authorization, then a copy of the amendment sheet may be forwarded to the Committee immediately for examination of the case.			

17	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to send an email to firm requesting them to immediately forward their reply.			

18	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.7.2013 and decided to remind them for expediting their reply.			

19	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.7.2013 and decided to remind them for expediting their reply.			

20	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to send an email to firm requesting them to expedite their reply.			

	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred

21	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 4.7.2013 and final reminder dated 30.7.2013 and decided to send an email to firm requesting them to expedite their reply.				

22	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 14.5.2013 and final reminder dated 4.7.2013 and decided to send an email to firm requesting them to expedite their reply.				

23	Case No.:10/25/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00542/AM13/	RLA File :05/23/040/00433/AM13/	Lic.No/Date:0510344308 29.01.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(05)/13-ME dated 10.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

24	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.8.2013 and decided to remind them for expediting their reply.				

25	Case No.:47/2/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00047/AM14/	RLA File :09/24/040/00491/AM13/	Lic.No/Date:0910054874 31.01.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 4.5.2013 followed by reminder dated 3.7.2013 and final reminder dated 31.7.2013 and decided to send an email to firm for expediting their reply.				

26	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

27	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:01.10.2013

Decision : The Committee decided to seek certain information from firm as per MSME UO No. 30(58)/13-ME dated 20.8.2013 for examination of the case.

28	Case No.:45/2/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00045/AM14/	RLA File :56/24/040/00037/AM13/	Lic.No/Date:5610001637 06.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder for expediting their reply.				

29	Case No.:2/4/80-ALC2/2013	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Withdrawn
	HQ File :01/80/050/00049/AM14/	RLA File :03/95/040/00855/AM13/	Lic.No/Date:0310723297 07.02.2013	
Decision : The Committee noted that this case was already decided in meeting dated 6.8.2013 and hence decided to withdraw the case.				

30	Case No.:6/2/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00006/AM14/	RLA File :31/83/040/00192/AM13/	Lic.No/Date:3110057162 15.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 followed by reminder dated 3.7.2013 and final reminder dated 30.7.2013 and decided to send an email to firm for expediting their reply.				

31	Case No.:22/2/80-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00022/AM14/	RLA File :05/23/040/00432/AM13/	Lic.No/Date:0510346352 18.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that copy of application has been forwarded to DIPP and C&PC for examination of the case.				

32	Case No.:34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status:Deferred
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 4.7.2013 and final reminder dated 30.7.2013 and decided to send an email to firm for expediting their reply.				

33	Case No.:20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that a deficiency letter has been received from DHI and decided to ask firm to provide the information for examination of the case.				

34	Case No.: 36/2/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00036/AM14/	RLA File :05/24/040/00432/AM13/	Lic.No/Date:0510346969 21.02.2013	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/103/2011-PC-II dated 30.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

35	Case No.: 39/4/80-ALC2/2013	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder for furnishing the information.				

36	Case No.: 17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:01.10.2013
Decision : Shri H.N. Srinivasa Reddy, Senior Manager (Ring Rolling Shop), HAL, Export Market Department, Foundry and Forge Division, HAL has attended before the Committee and explained the manufacturing activity. The Committee advised the firm to make a written submission giving details of imported inputs, detailed manufacturing process undertaken on the inputs and details of export product.				

37	Case No.: 41/4/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00088/AM14/	RLA File :03/94/040/00961/AM13/	Lic.No/Date:0310726638 04.03.2013	
Decision : The Committee decided to ratify norms of subject authorization as per DIPP letter dated 20.8.2013 as under: - Net weight of export products at Sl. No. 1 to 7 may be specified as 38879 Kgs. , 6616 Kgs., 6616 Kgs., 27876 Kgs. 12884 Kgs. 15027 Kgs. & 11491 Kgs respectively. - Quantity of import item at Sl. No. 1 may be allowed as 9382 Nos. (45625 Kgs. after taking 17.3 % wastage after taking 1/3rd recovery from scrap). - Quantity of import item at Sl. No. 2 may be allowed as 2014 Nos. (4952 Kgs. after taking 1/3rd recovery). - Quantity of import item at Sl. No. 3 may be allowed as 2014 Nos. (7059 Kgs. inclusive of wastage of 6.7 % after taking 1/3rd recovery). - Quantity of import item at Sl. No. 4 may be allowed as 5021 Nos. (33627 Kgs. inclusive of wastage of 20.6 % after taking 1/3rd recovery). - Quantity of import item at Sl. No. 5 may be allowed as 3922 Nos. (9604 Kgs. after taking 1/3rd recovery). - Quantity of import item at Sl. No. 6 may be allowed as 6667 Nos. (16009 Kgs. inclusive of wastage of 6.5 % after taking 1/3rd recovery). - Quantity of import item at Sl. No. 7 may be allowed as 3498 Nos. (12259 Kgs. inclusive of wastage of 6.7 % after taking 1/3rd recovery). RLA may take necessary action accordingly.				

38	Case No.: 41/2/80-ALC2/2013	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.7.2013 and decided to remind them for expediting their reply.			

39	Case No.: 29/4/80-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00076/AM14/	RLA File :31/83/040/00203/AM13/	Lic.No/Date:3110057347 05.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.7.2013 and decided to remind them for expediting their reply.			

40	Case No.: 12/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Closed
	HQ File :01/80/050/00012/AM14/	RLA File :05/23/040/00487/AM13/	Lic.No/Date:0510348281 06.03.2013	
	Decision : The Committee noted that firm vide letter dated 15.7.2013 informed that they have surrendered the authorization to CLA who have cancelled the authorization as per surrendered letter issued from file No. 05/23/165/00050/AM14 dated 4.7.2013. The Committee decided to close the case.			

41	Case No.: 13/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00013/AM14/	RLA File :05/23/040/00507/AM13/	Lic.No/Date:0510348353 06.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

42	Case No.: 42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/	Lic.No/Date:0410143936 06.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder requesting them to expedite their reply.			

43	Case No.: 43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder requesting them to expedite their reply.			

	Case No.: 30/2/80-ALC2/2013			Approved
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44		Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	
	HQ File :01/80/050/00030/AM14/	RLA File :03/95/040/00957/AM13/	Lic.No/Date:0310727478 08.03.2013	
Decision : The committee decided to ratify norms of subject authorization as per MSME UO No. 30(21)2013-ME dated 14.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

45	Case No.:1/4/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Withdrawn
	HQ File :01/80/050/00048/AM14/	RLA File :05/23/040/00506/AM13/	Lic.No/Date:0510348513 08.03.2013	
Decision : The Committee noted that this case was already decided in NC meeting dated 6.8.2013 and decided to withdraw the case.				

46	Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.5.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder requesting the to expedite their reply.				

47	Case No.:19/4/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00066/AM14/	RLA File :07/24/040/00516/AM13/	Lic.No/Date:0710094271 15.03.2013	
Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. W-27/28/2013-IPHW dated 5.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

48	Case No.:12/4/80-ALC2/2013	Party Name:METAL LAND INDUSTRIES	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00059/AM14/	RLA File :10/24/040/00091/AM13/	Lic.No/Date:1010052903 19.03.2013	Defer Date:01.10.2013
Decision : The Committee decided to ask firm to provide certain information as per MSME UO No. 30(44)/13-ME dated 16.8.2013 required for examination of the case.				

49	Case No.:32/4/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00079/AM14/	RLA File :05/24/040/00472/AM13/	Lic.No/Date:0510349578 19.03.2013	
Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. W-27/30/2013-IPHW dated 23.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly				

	Case No.:35/4/80-ALC2/2013			Approved
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50		Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	
	HQ File :01/80/050/00082/AM14/	RLA File :05/24/040/00471/AM13/	Lic.No/Date:0510349577 19.03.2013	
Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. W-27/29/2013-IPHW dated 5.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly				

51	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that a deficiency letter has been received from MSME and decided to ask firm to provide the information required by MSME for examination of the case.				

52	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that a deficiency letter has been received from MSME and decided to ask firm to provide the information required by MSME for examination of the case.				

53	Case No.:31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 4.7.2013 followed by reminder dated 30.7.2013 and decided to send a final reminder requesting them to expedite their reply.				

54	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

55	Case No.:16/4/80-ALC2/2013	Party Name:CANARA HYDRAULICS PVT LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00063/AM14/	RLA File :07/24/040/00501/AM13/	Lic.No/Date:0710094546 28.03.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm was asked to provide information as per DHI UO No. 3(45)/13-TSW(B)/155 dated 12.7.2013 vide NC letter dated 23.7.2013 and decided to remind them for expediting their reply.				

	Case No.:21/8/80-ALC2/2013	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:11/80-ALC2/2013	Status: Deferred
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56	HQ File :01/80/050/00131/AM14/	RLA File :09/24/040/00625/AM13/	20.08.2013 Lic.No/Date:0910055625 28.03.2013	Defer Date:01.10.2013
	Decision : The Committee noted that the case is under examination of DHI. The Committee also decided to forward copy of application to MSME for examination.			
57	Case No.:15/4/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:11/80- ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00062/AM14/	RLA File :05/24/040/00483/AM13/	Lic.No/Date:0510350651 03.04.2013	
Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Words "Purity 95 % to 99 %" given in the description of export product may be replaced with "Purity 99 %" 2. Import item may be allowed as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.				
58	Case No.:22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	Defer Date:01.10.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				
59	Case No.:34/4/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00081/AM14/	RLA File :34/24/040/00317/AM13/	Lic.No/Date:3410036590 05.04.2013	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/55/2010-PC-II dated 20.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				
60	Case No.:8/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Closed
	HQ File :01/80/050/00055/AM14/	RLA File :05/23/040/00531/AM13/	Lic.No/Date:0510350890 08.04.2013	
Decision : The Committee noted that firm vide letter dated 15.7.2013 informed that they have surrendered the authorization to CLA who have cancelled the authorization as per surrendered letter issued from file No. 05/23/165/00083/AM14 dated 25.6.2.2013. The Committee decided to close the case.				
61	Case No.:18/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00065/AM14/	RLA File :05/23/040/00534/AM13/	Lic.No/Date:0510350891 08.04.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.				
	Case No.:36/4/80-ALC2/2013			Status:

62		Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:01.10.2013
Decision : MSME representative informed that reply submitted by the firm is incomplete. The Committee decided to ask the firm to provide complete information immediately for examination of the case.				

63	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.6.2013 followed by reminder dated 4.7.2013 and final reminder dated 30.7.2013 and decided to send an email to firm for providing their reply immediately.				

64	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm vide letter dated 18.7.2013 has requested for 4 weeks more time for providing information / documents.				

65	Case No.:28/8/80-ALC2/2013	Party Name:K.T.A. SPINDLE TOOLINGS	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00138/AM14/	RLA File :31/83/040/00223/AM13/	Lic.No/Date:3110057922 15.04.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm was asked vide letter dated 26.7.2013 to provide information as per DHI UO No. 3(49)/13-TSW(B)/162 dated 22.7.2013 and decided to remind them for expediting their reply.				

66	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	Lic.No/Date:3110057929 15.04.2013	Defer Date:01.10.2013
Decision : As per DIPP letter dated 20.8.2013, the Committee decided to ask the firm to provide information on the following: - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 3 & 4. - Basis for raw material blank sizes taken for import items at Sl. No. 1, 3 & 4 supported by size of components to be manufactured therefrom.				

67	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	Defer Date:01.10.2013
Decision : As per DIPP letter dated 20.8.2013, the Committee decided to ask the firm to provide information on the following: Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 4 & 5.				

2. Basis for raw material blank sizes taken for import items at Sl. No. 1, 4 & 5 supported by size of components to be manufactured therefrom.

68	Case No.: 29/8/80-ALC2/2013	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00139/AM14/	RLA File :31/82/040/00346/AM13/	Lic.No/Date:3110057977 17.04.2013	
	Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: - Quantities of import items at Sl. No.1, 2 & 3 may be allowed on net to net basis with accountability clause - Quantity of import item at Sl. No.4 may be allowed as 540 Kgs. inclusive of 109 % wastage after taking 15 % recovery from scrap. - Quantity of import item at Sl. No.5 may be allowed as 248.7 Kgs. inclusive of 115 % wastage after taking 15 % recovery from scrap. RLA may take necessary action accordingly.			

69	Case No.: 30/8/80-ALC2/2013	Party Name:FOURESS ENGGINEERING (INDIA) LIMITED.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	Defer Date:01.10.2013
	Decision : As per DIPP letter dated 20.8.2013, the Committee decided to ask the firm to provide information on the following: - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 & 2-export product wise. - For net weight of components to be manufactured from import items at Sl. No. 1& 2 details of components with net weights thereof may be indicated. - Information in respect of Sl. No. 13 of Standard Deficiency Format for import item at Sl. No. 6-export product wise.			

70	Case No.: 17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 2.8.2013 and decided to remind them for expediting their reply.			

71	Case No.: 25/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	Defer Date:01.10.2013
	Decision : As per DIPP letter dated 20.8.2013, the Committee decided to ask the firm to provide information on the following: - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.-export product wise. - Total requirement of each import items, export product wise, in a tabular form			

72	Case No.: 24/8/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00134/AM14/	RLA File :31/82/040/00020/AM14/	Lic.No/Date:3110058178 03.05.2013	

Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under:
1. Import items from Sl. No. 1 to 652 may be allowed on net to net basis with accountability clause.
RLA may take necessary action accordingly.

73	Case No.:26/8/80-ALC2/2013	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00136/AM14/	RLA File :31/83/040/00012/AM14/	Lic.No/Date:3110058219 08.05.2013	Defer Date:01.10.2013
Decision : The Committee decided to seek information from firm as per Sr.No.4,5,11 of Standard Deficiency Format.				

74	Case No.:43/4/80-ALC2/2013	Party Name:EURO LABS	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00090/AM14/	RLA File :03/94/040/00057/AM14/	Lic.No/Date:0310733779 09.05.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(56)2013-ME dated 16.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

75	Case No.:1/5/80-ALC2/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00091/AM14/	RLA File :05/24/040/00043/AM14/	Lic.No/Date:0510354168 14.05.2013	Defer Date:01.10.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

76	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:01.10.2013
Decision : The Committee noted a deficiency letter has been received from DHI and decided to ask firm to provide the information for examination of the case.				

77	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:01.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.7.2013 and decided to remind them for expediting their reply.				

	Case No.:5/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00115/AM14/	RLA File :52/24/040/00050/AM13/	Lic.No/Date:5210039740 15.05.2013	
Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weight of 268 MT may be specified with the quantity of export product.				

78	- Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 193023 Kgs. as 1.03 Kgs./Kg. in the export product. - Quantity of import item at Sl. No. 2 may be allowed as 32975 Kgs. inclusive of a wastage of 23.6 % after taking 1/3rd recovery from scrap. - Weights of import items at Sl. No. 3, 9 & 10 may be specified as 12.711 MT, 0.7 MT & 3 MT respectively. - Quantities of import items at Sl. No.3, 9 & 10 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 4 to 8 (welding Consumables) may be allowed as applied for i.e. 500 Kgs., 6000 Kgs., 5160 Kgs., 16880 Kgs. & 22880 Kgs. respectively. RLA may take necessary action accordingly.
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79	Case No.:6/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00116/AM14/	RLA File :52/24/040/00049/AM13/	Lic.No/Date:5210039741 15.05.2013	
	Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: - Net Fabricated weights of 245 MT, 1003.25 MT & 408.84 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. - Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1608432 Kgs. as 1.03 Kgs./Kg. in the export product. - Weights of import items at Sl. No. 2, 4 & 8 may be specified as 51.78 MT, 10.408 MT & 22 MT respectively. - Quantities of import items at Sl. No. 2, 4 & 8 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export product. - Quantity of import item at Sl. No. 3 may be allowed as 39 Meters (12991 Kgs.) inclusive of a wastage of 2 %. - Quantities of import items at Sl. No. 5, 6 & 7 (welding Consumables) may be allowed as applied for i.e. 54732 Kgs., 20000 Kgs. & 54732 Kgs. respectively. RLA may take necessary action accordingly.			

80	Case No.:40/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00150/AM14/	RLA File :03/95/040/00108/AM14/	Lic.No/Date:0310734626 16.05.2013	
	Decision : Based on DIPP letter dated 20.8.2013, the Committee decided to ratify norms of subject authorization as under: - Net Empty weight of 129 MT may be specified with the quantity of export product. - Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4400 Kgs. as 1.05 Kgs./Kg. in the export product. - Weights of import items at Sl. No. 2 & 5 may be specified as 14.9 MT & 0.4 MT respectively. - Quantities of import items at Sl. No.2 & 5 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 3 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 57.3 MT inclusive of 9.6 % wastage after 20 % recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 27000 Meters (58000 Kgs.) inclusive of a wastage of 2 %. - Quantity of import item at Sl. No. 6 (welding Consumables) may be allowed as 1394 Kgs. RLA may take necessary action accordingly.			

	Case No.:12/8/80-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
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81	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	Defer Date:01.10.2013
Decision : The Committee noted that C&PC has issued a deficiency letter dated 31.7.2013 and firm's reply is awaited. The Committee decided to remind the firm for expediting their reply.				

82	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	Defer Date:01.10.2013
	Decision : The Committee decided to seek information from firm as per Sr.No.3,4,5,11 of Standard Deficiency Format.			

83	Case No.:7/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00117/AM14/	RLA File :05/23/040/00049/AM14/	Lic.No/Date:0510355247 27.05.2013	Defer Date:01.10.2013
	Decision : The Committee noted a deficiency letter has been received from MSME and decided to ask firm to provide the information for examination of the case.			

84	Case No.:15/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00125/AM14/	RLA File :05/23/040/00050/AM14/	Lic.No/Date:0510355250 27.05.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.8.2013 and decided to remind them for expediting their reply.			

85	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:01.10.2013
	Decision : The Committee decided to seek information from firm as per Sr.No.3,4,5,11 of Standard Deficiency Format.			

86	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.			

87	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80- ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013	Defer Date:01.10.2013

	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.		
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88	Case No.: 18/8/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00128/AM14/	RLA File :04/24/040/00018/AM14/	Lic.No/Date:0410147002 11.06.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(41)/2013-ME dated 8.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

89	Case No.: 11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.			

90	Case No.: 23/8/80-ALC2/2013	Party Name:HARI MACHINES LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Approved
	HQ File :01/80/050/00133/AM14/	RLA File :23/24/040/00002/AM13/	Lic.No/Date:2310003372 13.06.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO note No. 3(104)/12-TSW(B)/179 dated 14.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

91	Case No.: 1/11/80-ALC2/2013	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00202/AM14/	RLA File :05/23/040/00090/AM14/	Lic.No/Date:0510357232 17.06.2013	Defer Date:01.10.2013
	Decision : The Committee decided to ask RA/firm to provide copy of application for consideration.			

92	Case No.: 2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.			

93	Case No.: 1/8/80-ALC2/2013	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00111/AM14/	RLA File :08/24/040/00153/AM13/	Lic.No/Date:0810122023 18.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward copy of application for examination of the case.			

94	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 and decided to remind them for expediting their reply.			

95	Case No.:3/11/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00204/AM14/	RLA File :05/24/040/00094/AM14/	Lic.No/Date:0510357870 21.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward copy of application for examination of the case.			

96	Case No.:3/8/80-ALC2/2013	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:11/80-ALC2/2013 20.08.2013	Status: Deferred
	HQ File :01/80/050/00113/AM14/	RLA File :17/24/040/00042/AM14/	Lic.No/Date:1710005396 25.06.2013	Defer Date:01.10.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward copy of application for examination of the case.			

S.No.263

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 20.08.2013		Fixation of Norms	dt.09.09.2010

The Committee noted that the case was referred to EPCG Division for clarification and comments is awaited. Case deferred to 1.10.2013.

S.No.264

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.04/24/042/00102/AM05	0410069858
Date: 20.08.2013		Amendment of Norms	dt.25.04.2005

The Committee considered the letter dated 24.5.2013 submitted by the firm. In this case when the norms were fixed vide Norms Committee meeting No.6/8/80-ALC2/2005 dated 28.6.2005 it had been decided that the weight of the export product shall be 2928 MT. Now the firm has stated that they have made a supply of 1643 MT and they have received payment for 1440 MT as billing rate and 203 MT as notional billing rate. The norms for this product has already been fixed vide above stated Norms Committee and it needs to be actually ascertained from the documents submitted by BHEL as to how much quantity has been actually supplied and for how much quantity payment has been received. RA may call for the necessary documents from BHEL and depending upon the quantity actually supplied and payment actually received by BHEL, they may work out the import entitlement of BHEL, as per the norms already fixed vide Norms Committee meeting No.6/8/80-ALC2/2005 dated 28.6.2005. RA may also verify the actual quantity of import effected by BHEL. In case any excess import has been effected, after working out the entitlement as above, RA may recover custom duty and interest for the excess import. RLA may take necessary action accordingly.

S.No.265

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 20.08.2013		Fixation of Norms	dt.06.08.2010

The Committee noted that the case was referred to EPCG Division for clarification and comments is awaited. Case deferred to 1.10.2013.

S.No.266

Case No. A/R-126		HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
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Meeting No.11/14	M/s. Bharat Heavy Electricals Ltd., Chennai	RA.F.No.04/24/040/00101/AM05	0410069856 dt.25.04.2005
Date: 20.08.2013		Fixation of Norms	

The Committee considered the letter dated 24.5.2013 submitted by the firm. In this case when the norms were fixed vide Norms Committee meeting No.5/8/80-ALC2/2005 dated 28.6.2005 it had been decided that the weight of the export product shall be 2800 MT. Now the firm has stated that they have made a supply of 1829MT and they have received payment for 1648 MT as billing rate and 181 MT as notional billing rate. The norms for this product has already been fixed vide above stated Norms Committee and it needs to be actually ascertained from the documents submitted by BHEL as to how much quantity has been actually supplied and for how much quantity payment has been received. RA may call for the necessary documents from BHEL and depending upon the quantity actually supplied and payment actually received by BHEL, they may work out the import entitlement of BHEL, as per the norms already fixed vide Norms Committee meeting No.5/8/80-ALC2/2005 dated 28.6.2005. RA may also verify the actual quantity of import effected by BHEL. In case any excess import has been effected, after working out the entitlement as above, RA may recover custom duty and interest for the excess import. RLA may take necessary action accordingly.

S.No.267

Case No. A/R-109	M/s. Poly	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date
Meeting No.11/14	Medicure Ltd.,	RA.F.No.05/24/040/00241/AM12	0510305885
Date: 20.08.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 1.10.2013.

S.No.268

Case No. A/R-110	M/s. Poly	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date
Meeting No.11/14	Medicure Ltd.,	RA.F.No.05/24/040/00281/AM12	0510309080
Date: 20.08.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 1.10.2013.

S.No.269

Case No. A/R-111	M/s. Poly	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.11/14	Medicure Ltd.,	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 20.08.2013	New Delhi	Revision of norms	dt.10.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 1.10.2013.

S.No.270

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd., Mumbai	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.03/94/040/01092/AM08	0310460269
Date: 20.08.2013		Amendment of norms	dt.06.02.2008

The Committee noted that firm has vide letter dated 12.8.2013 sought more time for providing information / documents. Case deferred to 1.10.2013.

S.No.271

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 20.08.2013		Fixation of norms	dt.12.01.2004

The Committee noted that the case was referred to EPCG Division for clarification and comments is awaited. Case deferred to 1.10.2013.

S.No.272

Case No. A/R-149	M/s. Weatherford Drilling & Production Services Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.34/24/040/00185/AM08	3410020553
Date: 20.08.2013		Fixation of norms	dt.07.01.2008

The Committee noted that firm has not replied to deficiency letter dated 23.5.2013 followed by reminder dated 4.7.2013 and final reminder dated 31.7.2013 and decided to send an email requesting them to immediately provide their reply. Case deferred to 1.10.2013.

S.No.273

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.31/83/040/00182/AM12	3110051726
Date: 20.08.2013		Fixation of norms	dt.07.12.2011

The Committee noted that firm has not replied to deficiency letter dated 5.8.2013 and decided to remind them for expediting their reply. Case deferred to 1.10.2013.

S.No.274

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 20.08.2013		Amendment / revision of norms	dt.23.08.2007

The Committee noted that copy of firm's representation was forwarded to MSME. Subsequently on receipt of the reply from firm, it was noticed that this case actually pertains to DIPP and this case was earlier dealt by DIPP. Accordingly, the Committee decided to forward copy of application and copy of reply from firm to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.275

Case No. A/R-11	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00254/AM11/DES.I	Lic. No. & date
Meeting No.11/14		RA.F.No.05/24/040/00126/AM11	0510267954
Date: 20.08.2013		Revision of norms	dt.12.07.2010

The Committee noted that copy of application was forwarded to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.276

Case No. A/R-27	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
Meeting No.11/14		RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	(i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 20.08.2013		Fixation of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 1.10.2013.

S.No.277

Case No. A/R-43	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00455/AM13/DES.I	Lic. No. & date
Meeting No.11/14		RLA, No.03/94/040/00575/AM13	0310713034 dt.17.10.2012
Date: 20.08.2013		Revision of norms	

The Committee noted that copy of application was forwarded to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.278

Case No. A/R-44	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00487/AM13/DES.I	Lic. No. & date
Meeting No.11/14		RLA, No.03/94/040/00650/AM13	0310715387 dt.21.11.2012
Date: 20.08.2013		Revision of norms	

The Committee noted that copy of application was forwarded to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.279

Case No. A/R-46	M/s. Prijai Heat Exchangers Pvt. Ltd.,	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
Meeting No.11/14		RLA, No.03/95/040/00558/AM11	0310603942 dt.01.12.2010
Date: 20.08.2013		Revision of norms	

The Committee noted that copy of application was forwarded to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.280

Case No. A/R-47	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00119/AM11/DES.I	Lic. No. & date 0510264573 dt.19.05.2010
Meeting No.11/14		RLA, No.05/24/040/00063/AM11	
Date: 20.08.2013		Revision / amendment of norms	

The Committee noted that copy of application was forwarded to DIPP for examination and comments. Case deferred to 1.10.2013.

S.No.281

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date 0510345184 dt.07.02.2013
Meeting No.11/14		RLA, No.05/23/040/00447/AM13	
Date: 20.08.2013		Request for addition of import items in subject authorization	

The Committee noted that based on firm's request, CLA has been requested to accept firm's application for amendment of authorization and amendment sheet from CLA is awaited. Case deferred to 1.10.2013.

Sl.No.282

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.11/14		Fixation of Ad-hoc Norms for the export product "Collar High Flow 8 Inch EWR Phase 4" – reg.
Date: 20.08.2013		

The Committee noted that firm has not replied to deficiency letter dated 5.8.2013 and decided to remind them for expediting their reply. Case deferred to 1.10.2013.

Sl.No.283

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.11/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 20.08.2013		

The Committee noted that the case is under examination of DHI and products details are not clear. Hence the Committee decided to request the firm to attend for personal hearing before the Committee on 1.10.2013 at 2.30 p.m. in DGFT, Udyog Bhawan to explain the details of manufacturing of export products. Case deferred to 1.10.2013.

Sl.No.284

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.11/14		Fixation of Standard Input Output Norms (SION) for the export product "Roller Shaft (Parts for Excavators, Bulldozers)" covered under Product Group Engineering –reg.
Date: 20.08.2013		

The Committee noted that a reply has been received from firm and decided to examine the case. Case deferred to 1.10.2013.
